

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 922/2023

(Arising out of impugned final judgment and order dated 13-07-2022 in WA No. 3976/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SEEMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

WITH  
SLP(C) No. 963/2023 (XI)

(FOR ADMISSION and I.R. and IA No.7255/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7256/2023-EXEMPTION FROM FILING O.T.)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)    Mr. Alakh Alok Srivastava, AOR  
                              Mr. Chandan Kumar Singh, Adv.  
                              Mr. Umesh Kumar Khaitan, Adv.  
                              Mr. Ashwini Tak, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice to the respondents, returnable in four weeks.

Liberty is granted to serve the Standing Counsel for the State.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR